

08
09/11/20

Minutes of the meeting of District Sub-committee dated 18.12.2019 held at 04.00 p.m. in the Chamber of the Principal District & Sessions Judge, Palamau on 'Effective Integration of National Court Management System and State Court Management Systems'.

A meeting of the District Sub-committee on 'Effective Integration of National Court Management System and State Court Management Systems' was held under the Chairmanship of Sri Vijay Kumar No.1, Principal District & Sessions Judge, Palamau at Daltonganj in his chamber at 04.00 p.m. on 18.12.2019. The meeting was attended by the Deputy Commissioner, Palamau, the Superintendent of Police, Palamau, the Chief Judicial Magistrate, Palamau, the Registrar, Civil Courts, Palamau, the Public Prosecutor, Palamau, the Govt. Pleader and the Junior Engineer, P.W.D.(Building Division), Palamau representing the Executive Engineer.

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The following Agendas were placed for discussion in the meeting:-

- 1-Status of absconding accused persons.
- 2.Execution of warrants of arrest and processes issued by Courts.
3. Construction of Sub-divisional Courts, at Hussainabad.
- 4- Early submission of Final Forms in the cases pending awaiting Final Forms.
- 5- For ensuring production of witnesses in more than 5 years old cases.
- 6- Speedy disposal of pending old cases of the Judgeship.
- 7- Acquisition of land for construction of residential quarters for Class- III & Class -IV employees of this Judgeship.
- 8- Installation of lightening arrester in the buildings of the Judgeship
9. Repairing work of Fast Track Court Building.
10. Any other agenda of importance may be raised with the permission of the Chairman.

Agenda No. 1 regarding Status of absconding accused persons was discussed. As per minutes of the previous meeting altogether 3867 permanent warrants of arrest were pending. The Superintendent of Police, Palamau submitted current data showing the status of absconding accused persons 3145. Data submitted by the S.P., Palamau does not show the number of permanent warrants of arrest received during the month and number of permanent warrants of arrest executed. The S.P. Palamau is requested to look into the matter personally and direct the concerned officials to submit the correct figure regarding permanent warrant of arrest received, executed and pending during the month.

Agenda No.2 regarding Execution of warrants of arrest and processes issued by the different Courts was discussed. The Superintendent of Police, Palamau by producing a data apprised the Committee that in the beginning of November, 2019 altogether there were 3919 warrants pending for their execution and during the month of November 381 warrants of arrest were received, out of them 91 warrants were executed leaving pendency of 4209 warrants for their execution. Similarly, in the beginning of November, 452 processes were pending for execution and during the month 09 processes were also received out of them 11 were executed leaving total pendency of 450 processes for execution. The S.P. Palamau was requested by the chairman that rate of execution of process is very low and needs to be accelerated.

Agenda no. 3 regarding acquisition of lands for sub-divisional Court, Hussainabad was taken up. There has been no change in situation in this agenda. The Deputy Commissioner, Palamau apprised the Committee that over a part of the land situated at village-Jharha, Hussainabad, identified for construction of Sub-divisional Courts Building, Hussainabad a Title Suit has been filed, which is sub-judice before the Court. The Deputy Commissioner, Palamau had assured the Committee in the previous meeting that he has already asked the Circle Officer, Hussainabad to locate other sufficient and suitable land in the vicinity of the land, which was

already identified for construction of Sub-divisional Courts, Building. The Deputy Commissioner was requested to take all necessary steps for locating the land at the earliest as acquisition of land for construction of sub-jail has been completed in Hussainabad as per information provided vide letter No. - 6 / गृ० (का०)आधु० 11/2008 1796/ Ranchi dated 20.06.2019 of the Home, Jail and Disaster Management Department, Govt. of Jharkhand and the undersigned vide aforesaid letter has been requested to provide information regarding construction of sub-divisional court in Hussainabad.

Agenda No. 4 which relates to Early Submission of Final Forms in the cases pending awaiting Final Forms. The Superintendent of Police, Palamau by producing data apprised the Committee that there were altogether 128 cases were pending for submission of final forms at the end of the month. The Committee expressed anxiety for early submission of Final Forms in those cases to which the S.P. Palamau apprised the Committee that he has already directed the I.Os. to expedite the investigation of the cases entrusted to them and to submit final forms as early as possible and further assured the Committee that he will personally ensure that final forms are submitted in the cases at the earliest. A list of 154 cases in which Final Forms are still to be submitted by the police were obtained from all the courts and placed before the committee and copies of the same were made over to the S.P. Palamau, who in his turn assured the committee that he will try his best to ensure submission of Final Form in the cases under the list at the earliest.

Agenda No. 5 which relates to production of witnesses in more than 5 years old cases. The S.P. Palamau apprised the Committee that during the month 14 correspondences were made for securing the attendance of the retired police officers for their evidence, 15 numbers of wireless messages were sent for the examination of the witnesses of the outside of the District likewise 34 correspondences were made for securing attendance of the witnesses of the outside district for their examination as

witnesses. The S.P. Palamau further apprised the Committee that altogether 23 Doctors/ investigating officers in 5 years old cases were got examined during the month of November and 49 Doctors/ investigating officers were got examined in other cases during the aforesaid period.

Agenda No.6 which relates to Speedy disposal of pending old cases of the Judgeship the S.P. Palamau further produced a data before the Committee that out of 50 cases earmarked for speedy trial, up till now 41 have been disposed of, out of remaining 9 cases, 3 cases (S.T. 636/18, S.T. 292/18 and S.T. 195/18) are pending for the appearance of the accused persons, 2 cases (S.T. 303/18 and S.T. 327/17) are running on evidence stage and in two cases (SC/ST 15/16, G.R. 995/13 S.T.378/18) evidence of prosecution has been concluded and one case i.e. G.R. 2198/16 od pending for commitment.

So far Agenda No. 7 which relates to allocation of land for construction of residential quarters for the staff of Class-III & IV over it. In the previous meeting dated 27.08.19 the Deputy Commissioner, Palamau had apprised the Committee that a letter was sent to the Circle Officer, Palamau for identifying a suitable piece of land for construction of the government residential quarters for Class III and Class IV employees of the Civil Courts, Palamau but till date no reply in this regard by the Circle Officer, Palamau has been received. In the meeting dated 27.09.19 the Executive Engineer, P.W.D. (Building Division) was directed to talk to Addl. Collector for appropriate piece of land. The Executive Engineer, assured the committee that he will take all necessary steps for allocation of land.

So far Agenda No. 8 which relates to installation of lightening arrester in the buildings of this Judgeship. The Executive Engineer, Building Construction Division apprised the Committee that estimate has been approved by the concerned department but the work is still pending due to non receipt of allotment.

The Registrar, Civil Courts, Palamau apprised the Committee that the proposed boring inside the garden of the Civil Courts has been done but platform and installation of motor for the boring is still pending. The Executive Engineer, P.W.D., Building Division assured the committee that he will look into the matter and will take all possible steps for completion of the said work.

Repairing work of overhangs and toilets of the Civil Court's building is in progress since long which is causing inconvenience to the litigants, staff as well as advocates. The Executive Engineer, P.W.D. (Building Division) was directed to take necessary steps to get the said repairing work completed at the earliest .

So far Agenda No. 9 which relates to renovation of Fast Track Court Building. The renovation work of the fast track court building is still in progress. The Executive Engineer, P.W.D. (Building Division) was directed to expedite the renovation work and finish the same at the earliest.

the matter of security of Court and Bar Association was also discussed with the S.P. Palamau. The S.P. Palamau apprised the Committee that in view of the order of the Hon'ble Court dated 05-12-2016 passed in W.P.(PIL) No.6882/2016 sufficient number of police personnel for the safety and security of the Court and Bar Buildings has already been deployed by him and he reviews the monthly monitoring safety and security position and he used to send a report to the Principal District & Sessions Judge, Palamau. The S.P. further reiterated that one Sub Inspector, four Assistant Sub- Inspectors, 8 male Hawaldars, 2 female Hawaldars and 03 Police Constables have been deputed for Security of Court Hazat and 1 : 4 Armed male armed constables have been deputed for Security of the Court building and 1: 4 armed forces in B.P. Vehicle after bringing prisoners from jail are also deputed for Security of the Court building. The S.P. further apprised that for security of Bar Building, 1: 4 Armed forces have already been deputed. He further apprised that 02 male Police Constables and 02

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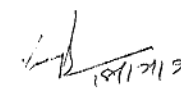
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female Police constables with HHMD have been deputed at Court Gate, as also at the gate of Bar Association 01 male constable with HHMD have been deputed. The S.P. also apprised that one police officer, besides two constables in civil dress have also been deputed in Court premises. He further apprised that all the visitors of the Courts are permitted to enter Court premises only after their proper checking through H.H.M.D by the Female and Male Constables deputed at the Court gate. The security arrangements of the Court and Bar Building is being monitored by the Inspector of Police, District Control Room, Palamau regularly. The police officers and armed forces deputed for the security of the Civil Courts Building, as well as the Bar Building are being inspected from time to time and in that course they have been directed to discharge their duty promptly. The S.P. Palamau further apprised that except the deputed forces, entrance of any person and private security guards with arms have been strictly prohibited and the same has been directed to be maintained in future as well. The S.P. further apprised that in order to keep watch on the unsocial element installation work of C.C.T.V. camera is in progress.

No other matter of importance was brought before the Committee for discussion.

At last the meeting ended with exchange of thanks in between the members and the Chairman.

Let a copy of this Minute be sent to each and every members of the Committee.


Principal District & Sessions Judge,
Palamau, at Daltonganj.

18.12.2019

Memo No. 17-22 / Dated, Daltonganj, the 22nd Jan 2019 2020

Copy forwarded to Dr. Shantnu Kumar Agrahari, D.C, Palamau/ Sri Ajay Linda, S.P. Palamau/ the C.J.M. Palamau/ the Registrar, Civil Courts, Palamau/ the Executive Engineer, P.W.D. (Building Construction Division), Palamau and P.P. Palamau for information and needful.